RAJYA SABHA

Friday, 9th March 1956

The House met at eleven of the clock, Mr. CHAIRMAN in the Chair.

PAPER LAID ON THE TABLE

MINISTRY OF FINANCE NOTIFICATION PUBLISHING THE COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS 1956

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C SHAH): Sir, I beg to lay on the Table, under subsection (3) of section 642 of the Companies Act, 1956, a copy of the Ministry of Finance (Department of Company Law Administration) Notification S.R.O. No. 432A, dated the 18th February, 1956, publishing the Companies (Central Government's) General Rules and Forms, 1956. • [Placed in the Library. See No. S-82|56.]

Mr. CHAIRMAN: Bills to be introduced, Mr. Sekhar.

THE EMPLOYEES' PROVIDENT FUND (AMENDMENT) BILL, 1956

SHRI N. C. SEKHAR (Travancore-Cochin): I beg leave to introduce a Bill further to amend the Employees' Provident Funds Act, 1952.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Employees' Provident Funds Act, 1952."

The motion was adopted.

Shri N. C. SEKHAR: Sir, I introduce the Bill.

14 R.S.D.—1.

THE MOTOR VEHICLES (AMEND-MENT) BILL, 1956

SHRI S. N. MAZUMDAR (West Bengal): Sir, I beg leave to introduce a Bill further to amend **the** Motor Vehicles Act, 1939.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Motor Vehicles Act, 1939."

The motion was adopted.

SHRI S. N. MAZUMDAR: Sir, I introduce the Bill.

THE INDIAN REGISTRATION (AMENDMENT) BILL, 1955

SHRI P. T. LEUVA (Bombay): Mr. Chairman, Sir, I beg to move:

"That the Bill further to amend the Indian Registration Act, 1908 as passed by the Lok Sabha, be taken into consideration."

The present Bill seeks to amend section 2 of the Indian Registration Act. This is presumably a non-controversial measure, but looking through a wider perspective it has got great significance. For the present I will not refer to it just now. Now, I seek to delete certain portion from section 2 of the Indian Registration Act. The wording of section 2(1) is:

" 'addition' means the place oi residence, and the profession, trade rank and title (if any) of a person described, and in the case of an Indian, his caste (if any) and his father's name, or where he is usually described as the son of his mother, then his mother's name:"

My only amendment is that the words "his caste (if any) and" be deleted. With regard to tHis I would like to bring to the notice of the House that the word "addition" appears in two sections of the Indian Registration I Act. The sections are 55 and 58,